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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A. 56/93.

Dt. of Decision : 26.12.1994

N.R. Pal

.. Applicant.

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- Director-General Research Designs and Standards Organisation, Ministry of Railway, Lucknow.
- 2. Joint Controller of Defence Accounts (Funds), Meerut Contonment.Respondents.

Counsel for the Applicant : Mr. K.Sudhakar Reddy

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)



O.A. 56/93.

Dt. of Decision : 26.12.1994.

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant worked in the office of the Director General, Research Designs and Standards Organisation (RDSO) Lucknow. Till the end of 1983 the applicant was contributing to the Railway Provident Fund (A/c No. 5819) maintained by the RDSO Lucknow. This emount was finally closed by the RDSO at the end of 1983 and an amount of Rs. 9,446.20 paise was to be transferred to the Joint Controller of Defence Accounts (Funds), Meerut Centonment, as the applicant by then left RDSO and joined Military College of EME, Secunderabad, Ministry of Defence. It appears that the said amount was not received by JCDA (Meerut Centonment) for a considerabley long period. The applicant kept on representing to various authorities for crediting the amount in his current GPF account (A/c No. 586229), but without any success. Hence this DA.

2. Heard learned counsel for both the parties.

Shri N.R. Devaraj, learned counsel for the respondents has stated that a draft counter on behalf of respondent No.2, namely Joint Controller of Defence Accounts (Funds), Meerut Cantonment, has been sent to the respondent. Heart however, drawn my attention to its contents. It is seen that the clear stand taken by the respondent No.2 is that the said amount was received by him from RDSO only was as late as March 1993 and the same/immediately credited to the GPF account of the applicant. In other words the contention of respondent No. 2 is that the amount of Rs. 9,446.20 paise was lying with the first respondent

Copy to:-

- Director General, Rsearch Designs and Standards Organisation, Ministry of Railways, Lucknow.
- Joint Controller of Defence Accounts(Funds), Meerut Contonment.
- 3. One copy to Sri. K.Sudhakar Raddy, advocata, CAT, Hyd.
- 4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
- 5. One copy to Library, CAT, Hyd.
- 6. One spare copy.

Rsm/-

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(RDSO, Lucknow). From the correspondence annexed as material exhibits to the DA, I find that a cheque which was said to have been sent by the RDSO to JCDA (Funds), Meerut Cantonment in January 1984 was never received by Moreover from the DO Letter No: GP/EME/ the latter. 586229 of the JCDA (Funds) Meetut Cantonment dt. 12.5.93, Lt is clear that a cheque No. 330149 dated 4.3.93 for a sum of Rs. 9,446.20 paise was received by the JCDA (Funds) from the RDSO and adjusted in the GPF A/c No. 586229 of the applicant in the same month. From the above there can be no dispute that an amount of Rs. 9,446.20 paise of the applicant's GPF was lying with the RDSO from 31.12.1983 to 28.02.1993, undisbursed to the applicant. The First respondent is therefore liable to pay interest on the said amount to the applicant in accordance with the rates of interest shown belows:-

		198 3-	-84		9.5%
		1984-	-85	-	10.0%
		1985-	-86	-	10.5%
till	the	1986 date of		_	12.0%

(Note:- The above rates of interest are as shown in the table annexure-2 Rule 11 of the GPF (Central Services) Rules, 1960)

Respondent No.1 is hereby directed to calculate the interest accordingly and pay the same within 4 months from the date of communication of this order. No costs.

(A.B. GORTHI) MEMBER (ADMN.)

Dated: The 26th December 1994.
(Dictated in Open Court)

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